

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.2680/2017**

New Delhi this the 26<sup>th</sup> day of August, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)**

KD Veer, aged 61 years,  
S/o late Sh. Rameshwar Prasad,  
Retired as Principal,  
From Kendriya Vidyalaya Sangathan,  
R/o H-1B,9/1, Akash-IV, Sec 3, Rajendra Nagar,  
Sahabade Distt. Ghaziabad (UP) - Applicant

(By Advocate: Mr. Yogesh Sharma)

VERSUS

1. Kendriya Vidyalaya Sangathan,  
Through the Commissioner,  
18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi
2. Joint Commissioner (Finance)  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg, New Delhi
3. The Deputy Commissioner,  
Kendriya Vidyalaya, Regional Office,  
SCO-72-73, Sector 31-A,  
Chandigarh
4. The Principal,  
KV Subathu, Distt. Solan(HP) -Applicant

(By Advocate: Mr. S. Rajappa)

**ORDER (Oral)**

The applicant has filed this OA, seeking the following reliefs:-

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order of quashing the

impugned order dated 17.5.2017 and 31.3.2016 (Anex.A/1 and A/2) declaring to the effect that the same are illegal, arbitrary, against the rules and against the principle of natural justice and consequently pass an order directing the respondents to release all the recovery amount of gratuity of the applicant interest.

(ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.”

2. On previous date, i.e., 13.08.2019, counsel for the respondents had provided the details of payments made to the applicant. Counsel for the respondents has been able to satisfy us that the reliefs asked for in this OA have been provided to the applicant. Hence, nothing remains to be decided in this OA. However, we note that counsel for the applicant requests for a liberty that he may be allowed to seek any further remedy, if the applicant is aggrieved by any part of the said order. The said liberty is provided to the applicant.

3. With the above orders, the OA stands disposed of with liberty as prayed for. No order as to costs.

**(Nita Chowdhury)**  
**Member (A)**

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